

Serial No. of Order	Date of Order	✓ Order with Signature	Office note as to action (if any) taken on Order
3	18.5.87	<p>With the consent given by the learned counsel for both sides, we have admitted this case for hearing and we have proceeded to hear the case on merits.</p> <p>2. We have heard learned counsel for both sides in this matter and we find that the only grievance of the petitioner is that even though he has retired, neither the gratuity money payable to the petitioner has yet been paid to him nor his pension has been finalised. For the finalisation of the pension, it would take some time. However, gratuity money payable to the petitioner should be paid to him within one month from the date of receipt of the copy of this order judgment after deducting the entire amount which the petitioner had drawn towards L.T.C. expenses.</p> <p>3. As regards finalisation of the pension, we would direct that it should be finalised within 3 months from from the date of receipt of a copy of this judgment.</p> <p>4. Thus, the application is disposed of leaving the parties to bear their own costs.</p>	<p><i>anil</i> Vice Chairman.</p> <p><i>kar</i> Member (Judl.)</p> <p>Copies of order communicated to the petitioner as well as respondents</p> <p>113/87 22.5.87</p>